

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 56/MP/2021

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Muzaffarpur Thermal Power Station, Stage-II (2X195 MW) in compliance with the Ministry of Environment, Forests and Climate Change, Government of India Notification dated 7.12.2015.
- Date of Hearing** : 10.5.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Kanti Bijlee Utpadan Nigam Limited (KBUNL)
- Respondents** : Bihar State Power Holding Company Limited (BSPHCL) & 7 Others
- Parties present** : Shri Venkatesh, Advocate, KBUNL
Shri Anant Singh Uleeja, Advocate, KBUNL
Shri Abhishek Nangia, Advocate, KBUNL

Record of Proceedings

Shri Venkatesh, Advocate, appeared in the matter and submitted that Kanti Bijlee Utpadan Nigam Limited (KBUNL), which was earlier a joint venture company of NTPC and BSPHCL has now merged with NTPC and he does not have any instructions from the new entity and sought some time to make further submissions in the matter.

2. The Commission observed that some power from the Petitioner has been reallocated to new beneficiaries by the Ministry of Power and accordingly, the Petitioner is required to amend the Memo of Parties, file revised Memo of Parties, map the Respondents in the e-filing portal and also serve a copy of the petition on the Respondents.



3. The Commission directed the Petitioner to serve a copy of the petition and other submissions made in the matter on the Respondents by 19.5.2023 and the Respondents to file their reply on affidavit by 9.6.2023, and the Petitioner to file rejoinder, if any, by 28.6.2023. The Commission further directed the parties to comply with the directions within the specified timeline and observed that no further extension of time will be allowed.
4. The Petition shall be listed for further hearing on 12.7.2023.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

